

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No.34766 of 2020

*In Re:Removal of Unauthorized
Religious Structures on Public Land* *Petitioner*

-versus-

Chief Secretary, State of Odisha *Opp. Party*
Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER

03.08.2021

Order No.

04. 1. In para 3 of the affidavit dated 30th July, 2021 is stated as under:
- “3. That, it is submitted that out of the total unauthorized construction of 18460, 1707 nos. of religious structures have been removed, 508 nos. of religious structures have been relocated and 10812 nos. of religious structures have been regularized. In respect of balance 5433 (18460-13027) process is going on.”
2. Mr. Muduli, learned Additional Government Advocate states that a further affidavit on the action taken in respect of remaining unauthorized structures will be filed before the next date.
3. List on 8th December, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge